

manner as would yield the statutory minimum surplus of 3%. They have also been advised to take measures including equity participation, provision of grants to meet the losses due to supply of power to the agricultural sector, timely revision of tariff, improving the performance of generating stations, reducing T&D losses, etc.

Detentions under TADA

1718. SHRI SHARAD DIGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons detained under the Terrorists and Disruptive Activities (Prevention) Act, State-wise, during the last three years; and

(b) the number of persons so detained against whom no charges could be established, State-wise during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M.JACOB) (a) Information regarding persons arrested under Terrorist and Disruptive Activities (Prevention) Act is given in the attached Statement.

(b) Law and order being a state subject, information regarding number of persons detained for interrogation is not maintained by the Central Government.

STATEMENT

<i>Sl.No.</i>	<i>Name of the State</i>	<i>No. of persons detained under TADA during the last three years (persons arrested with effect from 9/88 to 9/91)</i>
1.	Andhra Pradesh	1619 *
2.	Arunachal Pradesh	15 *
3.	Assam	7138 *
4.	Gujarat	9569 *
5.	Haryana	452
6.	Himachal Pradesh	21
7.	Jammu & Kashmir	688@
8.	Maharashtra	314*
9.	Madhya Pradesh	22 *
10.	Manipur (w.e.f. 6/88)	363*
11.	Punjab	6206*

<i>Sl.No.</i>	<i>Name of the State</i>	<i>No. of persons detained under TADA during the last three years (persons arrested with effect from 9/88 to 9/91)</i>
12.	Rajasthan	297
13.	Uttar Pradesh	211

Figure upto 6/91

@ Figure upto 3/91.

Setting up of Statutory Development Boards in Maharashtra

1719. SHRI SHARAD DIGHE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to set up Statutory Development Boards for Vidarbha, Marathwada and rest of Maharashtra without curtailing the powers of the State Government;

(b) if so, by when; and

(c) whether the government also propose to set-up such Board for Western Maharashtra and Konkan?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) to (c) The Government of Maharashtra have sent proposals at different points of time for setting up of Development Boards for vidarbha, Marathwada and the rest of Maharashtra in terms of article 317(2) of the Constitution and a separate Development Boards for Konkan after

amending this article for this purpose. They require in-depth examination from different angles, including legal and constitutional, before a final decision is taken.

Deficit of Revenue and expenditure account in Postal Department.

1720. SHRI SHARAD DIGHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the deficit on revenue and expenditure account in the Postal Department is mounting every year,

(b) if so, the details thereof; and

(c) the long term adjustment and changes proposed to be made to reduce expenditure and increase earnings?

THE DEPUTY MINISTER IN THE MINISTRY COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) No Sir, deficit has not been steadily mounting but only varying from year to year.

(b) The details of deficit for the last 5 years are as follows: